## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI.

MP 2277/93 OA 2999 A92

Date of decision: 24.8 1993.

Shree Om

Petitioner.

Versus

Lt. Governor, Delhi & Ors. Respondents.

## CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner.

Shri Daya

Counsel.

For the respondents.

Shri Anoop Bagai, Counsel.

## JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The petitioner has sought leave to withdraw the Original Application No.2999/92. It is, however, stated that the liberty should be reserved, if necessasry, to come out with a fresh application. We made it clear to the learned counsel for the petitioner that we would not be inclined to grant such permission. Then, learned counsel for the petitioner submitted that he may be permitted to withdraw the application without the liberty being reserved. The Original Application is, therefore, dismissed as withdrawn.

2. Let a copy of this order be sent to the respondents forthwith.

(S.R. ADIGE) MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

'SRD' 240893